GOVERNMENT OF INDIA MINISTRY OF MINES

RAJYA SABHA UNSTARRED QUESTION NO. 755

ANSWERED ON 08.02.2021

ILLEGAL MINING

#755 DR. KIRODI LAL MEENA:

Will the Minister of MINES be pleased to state:

- (a) the details of number of cases of illegal mining registered during the last three years, year-wise;
- (b) the details of all companies/ persons involved in illegal mining and whether they have been issued demand notices ever or any fine imposed on them, if so, the details thereof, State-wise;
- (c) the amount of fine imposed/ recovered by the Central/ State Governments so far, during the last three years; and
- (d) the details of steps taken by the Central/State Government so far, to identify and stop illegal mining during the last three years?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS (SHRI PRALHAD JOSHI)

(a) to (d): As per section 23C of the Mines and Minerals (Development and Regulation) Act, 1957 ["MMDR Act 1957"], State Governments have been empowered to frame rules for preventing illegal mining, transportation and storage of minerals for both major and minor minerals and for purposes connected therewith. Therefore, prevention and control of illegal mining comes under the legislative and administrative jurisdiction of State Governments

As per information available, 21 states have made rules under Section 23(C) of the MMDR Act, 1957 to curb illegal mining so far. Moreover, 22 State Governments have constituted the Task Force to review the action taken by member departments for checking the illegal mining activities in their respective jurisdiction. The Central Government under Rule 45 of the Mineral Conservation and Development Rules, 2017, made it mandatory for all miners, traders, stockiest, exporters and end-users to register with the Indian Bureau of Mines (a subordinate office of this Ministry).

Ministry of Mines, through Indian Bureau of Mines, has developed the Mining Surveillance System, in coordination with Bhaskaracharya Institute for Space Applications and Geo-informatics, Gandhinagar and Ministry of Electronics and Information Technology to use remote sensing technology for curbing illegal mining activity in the country.

The State Governments have been advised to set up State Coordination-cum-Empowered Committee (SCEC) to coordinate efforts to control illegal mining by including representatives of Railways, Customs and Port authorities. Also the State Governments have been advised to prepare and adopt an Action Plan with specific measures to detect and control illegal mining including use of remote sensing, control on traffic, gather market intelligence, registration of end-users and setting up of special cells etc. Thirteen State Governments have set up Coordination-cum-Empowered Committees.

Based on the quarterly returns on illegal mining submitted by various State Governments to Indian Bureau of Mines (a subordinate office of this Ministry), details of instances of illegal mining for the last three years alongwith the action taken is annexed.

Annexure

Illegal mining cases							Action taken from 2017-18 to 2020- 21 (Up to Quarter ending September-2		
Sr. No.	State	2017-18	2018-19	2019-20	2020-21 (Quarter ending Sept -20)	FIR Lodged (Nos.)	Court Cases Filed (Nos.)	Vehicle Seized (No.)	Fine realized by State Govt. (Rs. Lakh)
1.	Andhra Pradesh	8128	7644	8354	3994	39	18	1857	60949.271
2.	Chhattisgarh	4857	5060	6449	1963	0	16366	0	3117.187
3.	Gujarat	7827	7679	7476	3355	423	51	20619	32954.900
4.	Haryana	1391	1380	1251	696	565	0	0	1658.748
5.	Himachal Pradesh	1753	590	2424	1967	84	755	17	161.814
6.	Jammu & Kashmir	1485	n.r	n.r	n.r	0	0	1485	15.896
7.	Jharkhand	2772	3132	3269	n.r	2262	1051	8759	4083.115
8.	Karnataka	4669	4101	4935	2197	3845	1379	1895	8242.932
9.	Kerala	8315	7797	8575	2673	0	0	0	17108.560
10.	Madhya Pradesh	15205	16405	8223	5384	61	21924	29	142720.411
11.	Maharashtra	26628	13436	10456	4326	6561	0	54846	33858.040
12.	Odisha	47	29	16	1	2	0	7	740.782
13.	Rajasthan	6632	17118	4027	n.r	2274	43	292655	21162.515
14.	Tamilnadu	132	113	66	57	34941	1345	42074	10677.899
15.	Telangana	6143	6553	7039	n.r	0	0	1	3666.190
16.	Uttar Pradesh	20214	24455	n.r	n.r	677	4423	0	11667.530
	Grand Total		115492	72560	26613	51734	47355	424244	352785.790

n. r. – quarterly return not received.